

to be delivered progressively from 1985 to 1987.

(c) The existing capacity of the two airlines is being utilized to the optimum extent commensurate with desired level of schedule reliability, fleet size and operating pattern. It is, however, necessary to acquire more aircraft to meet the needs of the projected traffic growth in the coming years as well as for the replacement of the ageing aircraft.

**Rules for Grant of Recognition to Service Unions/Associations**

3333. SHRI LALIT MAKEN : Will the PRIME MINISTER be pleased to state :

(a) whether the recognition rules for grant of recognition to service unions associations have been framed;

(b) if not, the time by which these rules will be framed;

(c) the procedure that has been followed in granting recognition to service unions/associations which have been recognised so far; and

(d) the number of application for recognition of service unions/association pending with the Ministry together with their particulars and date of application ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b) The Central Civil Services (Recognition of Service Associations) Rules, 1959 are at present treated as inoperative for certain reasons. Fresh recognition rules are being drafted in consultation with the staff side of the National Council of Joint Consultative Machinery and Compulsory Arbitration.

(c) Pending finalisation of fresh recognition rules, de-facto or ad-hoc

recognition to the service associations/unions is considered keeping in view the guidelines issued by this Ministry on the subject.

(d) Individual applications for recognition of service associations/unions representing the Government employees working in a particular Ministry/Department are considered by concerned Ministry/Department, Ministry of Personnel and Training, etc. being a policy making agency for recognition have no information in regard to the pendency of such applications in other Ministries.

So far as this Ministry is concerned, no such application is pending.

**Vayudoot Service to Kutch and Ahmedabad**

3334. SHRIMATI USHA THAKKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether demands are being made from time to time by VIP, various organisations and Chamber of Commerce of Kutch, Ahmedabad and Bombay for the Vayudoot Service linking Kutch and Ahmedabad or Bombay, Kutch and Ahmedabad;

(b) if so, the details and outcome thereof;

(c) the time by which the said service is likely to be started;

(d) whether Government are aware that Ahmedabad is the capital of Gujarat, High Court is functioning there and is an industrial city, and the Kutch people have to visit Ahmedabad by railway route which is a long one;

(e) if so, whether Government propose to extend the existing Bombay-Kandla Vayudoot Service upto Ahmedabad; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c) Requests have